

## केन्द्रीय विद्युत विनियामक आयोग

### CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th</sup>, 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

**Petition No. 116/GT/2026**

Date: 8<sup>th</sup> June 2026

To

General Manager (Commercial)  
NHPC Office Complex, Sector-33,  
Faridabad (Haryana) - 121 003

**Subject: Petition for truing up of 2019-24 tariff and for determination of 2024-29 tariff in respect of Chamera-II Power Station.**

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Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **15.6.2026**:

#### **2019-24 period**

##### **Additional Capital Expenditure (ACE):**

- a) *Reasons with supporting documents for claiming higher expenditure than what was allowed by the Commission in the Order dated 6.1.2024 in Petition No. 291/GT/2020.*
- b) *In case of ACE items proposed under Regulation 25(2)(c) of the 2019 Tariff Regulations for the tariff period 2019-24, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- c) *For items under Regulation 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for Additional Capital Expenditure item.*
- d) *For ACE (claimed amounting to 23.13 lakh) in respect of Replacement of HVAC pipelines, ducts, AHUs, pumps, automation system etc in the year 2022-23, provide respective decapitalization value as per format of Form 9B(i).*
- e) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with technical justification and documentary evidence.*
- f) *The net ACE claimed in Form-9C on accrual basis and on cash basis for each year of the 2019-24 control period differs from the ACE claimed in the year-wise Form-9A. Kindly submit the reconciliation for the same along with justification for the difference, including submission of Form- 9C certified by the Auditor.*

- g) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*
- h) *Reconciliation of cumulative depreciation adjustments due to decapitalization, as claimed in Form 9B(i), duly correlated with the corresponding depreciation adjustments of the decapitalized assets reflected in Form 12.*
- i) *Details of decapitalization/assumed deletion corresponding to Add cap items claimed under Regulation 25(2)(a) of the 2019 Tariff Regulations.*

**Capital Spares:**

- j) *Year-wise and item-wise details of actual Capital Spares consumed individually costing above Rs. 1 lakh as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

**Security Charges:**

- k) *Detailed break up of security charges claimed, along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

**Forms:**

- l) *Submit the revised year-wise Form 9A linked with Form 16 and all related Tariff forms in excel and pdf formats.*
- m) *Re-submit the relevant tariff forms (Form-9C and Form-16), duly certified by the auditors as per Part-II of Annexure-I of the 2019 Tariff Regulations.*

**2024-29 period**

**Additional Capital Expenditure (ACE):**

- n) *In case of Additional Capital Expenditure items proposed under Regulation 25(2)(c) of 2024 Tariff Regulations, Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*
- o) *For items claimed under Regulation 26(1)(d) of 2024 Tariff Regulations, provide the relevant advice/ direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
- p) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of 2024 Tariff Regulations.*
- q) *With regards to ACE where multiple regulations are mentioned, specific regulation for the claim is to be provided along with technical justification and documentary evidence.*

**Insurance and Security Charges:**

- r) *The assessment of the security requirement and estimated expenses as per second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*
- s) *Provide basis for assessment of estimated insurance expense for the period along with detailed justification according to first proviso of Regulation 36(2)(c) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **19.6.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **23.6.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course, for which separate notice will be issued to the parties.

Yours sincerely,

**Sd/-**  
**(Deepak Pandey)**  
Assistant Chief (Law)

Copy to:  
All Parties